

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 5856 of 2009

Suchita Tirkey

..... Petitioner

Versus

1. State of Jharkhand
2. Secretary Department of Health Medical Education
and Family Welfare Government of Jharkhand
3. Rajendra Institute of Medical Science Bariatu,
Ranchi Through its Director
4. Dy. Director Administration RIMS, Bariatu, Ranchi
5. Superintendent RIMS Bariatu Ranchi Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. A.K. Rashidi, Advocate
For the State : Ms. Priyanka Bobby, A.C. to G.A.-I
For the Resp.-RIMS : Mr. A.K. Singh, Advocate
: Mr. Aakashdeep, Advocate

06/ 26.03.2021 Heard through V.C.

2. Mr. A.K. Rashidi, learned counsel for the petitioner for want of instruction from his client seeks permission to withdraw this case.

3. Mr. A.K. Singh, learned counsel for the respondent-RIMS submits that there is no merit in the instant writ application, inasmuch as the petitioner has challenged the advertisement in the year, 2009 and certainly the entire promotion process has been completed.

4. Ms. Priyanka Bobby, learned A.C. to G.A.-I appears for the respondent-State.

5. In view of the aforesaid facts, the instant writ application is dismissed.

(Deepak Roshan, J.)